



**The Salaries and Allowances of the Speaker and the Deputy Speaker of the
Legislative Assembly (Tripura) Act, 1972**

Act 2 of 1972

Keyword(s):
Assembly, Deputy Speaker, Speaker

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Tripura Act No. 2 of 1972

*THE SALARIES AND
ALLOWANCES OF THE SPEAKER
AND THE DEPUTY SPEAKER OF
THE LEGISLATIVE ASSEMBLY
(TRIPURA) ACT, 1972*

**THE SALARIES AND ALLOWANCES OF THE SPEAKER
AND THE DEPUTY SPEAKER OF THE LEGISLATIVE
ASSEMBLY (TRIPURA) ACT, 1972**

[25. 4. 1972]

**An
Act**

to provide for the salaries and allowances of the Speaker and the Deputy Speaker of the Legislative Assembly of Tripura.

Be it enacted by the Legislative Assembly of Tripura in the Twenty-third Year of the Republic of India as follows :—

1. (1) This Act may be called the Salaries and Allowances of the Speaker and the Deputy Speaker of the Legislative Assembly (Tripura) Act, 1972. **Short title and commencement.**
- (2) It shall be deemed to have come into force on the twentieth day of March, 1972
2. In this Act, unless the context otherwise requires— **Definitions.**
 - (a) "Assembly" means the Legislative Assembly of Tripura;
 - (b) "Deputy Speaker" means the Deputy Speaker of the Assembly ;
 - (c) "Member" means a member of the Assembly not being the Chief Minister, a Minister or Minister of State or Deputy Minister ; and
 - (d) "Speaker" means the Speaker of the Assembly.
3. The Speaker shall be paid such salary, conveyance allowance, travelling allowance, daily allowance and shall be entitled to such amenities regarding residence and motor car as are provided for a Minister other than the Chief Minister, a Minister of State and a Deputy Minister, under the Salaries and Allowances of Ministers (Tripura) Act, 1972 and rules made thereunder. **Salaries and allowances of the Speaker.**

- Sumptuary allowance of the Speaker.** 4. The Speaker shall be entitled to a sumptuary allowance of rupees ¹{one thousand per month.
- Speaker and Deputy Speaker not to practise any profession.** 5. The Speaker and the Deputy Speaker shall not practise any profession or engage in any trade or receive any money for employment other than their duties as the Speaker or the Deputy Speaker, as the case may be.
- Salaries and allowances of Deputy Speaker.** 6. The Deputy Speaker shall be paid such salary, conveyance allowance, travelling allowance and daily allowance and shall be entitled to such amenities regarding residence and motor car as are provided for a Minister of State under the Salaries and Allowances of Ministers (Tripura) Act, 1972 and rules made thereunder.
- Sumptuary Allowance of Deputy Speaker.** ²{6A. The Deputy Speaker shall be entitled to receive a Sumptuary Allowance of rupees ³{one thousand per month.
- Medical facilities of the Speaker and Deputy Speaker.** 7. The Speaker and the Deputy Speaker and the members of their families shall be entitled free of charge to accommodation in hospitals maintained by the Government and also to medical treatment in accordance with the Medical Attendance Rules, as amended from time to time, applicable to Class I Officers serving in connection with the State of Tripura.
- Advance to the Speaker and the Deputy Speaker for purchase of motor cars.** 8. There may be paid to the Speaker or the Deputy Speaker by way of a repayable advance such sum of money as may be payable to a Minister under the Salaries and Allowances of Ministers (Tripura) Act, 1972 and rules made thereunder for the purchase of a motor-car in order that he may be able to discharge conveniently and efficiently the duties of his office.
- Speaker and Deputy Speaker not to draw any salary as a member.** 9. The Speaker and the Deputy Speaker shall not be entitled to receive any sum out of the funds provided by the Assembly by way of salary and allowances to members thereof.

1. Substituted by The Salaries and Allowances of the Speaker and the Deputy Speaker of the Legislative Assembly (Tripura) (Second Amendment) Act, 1989, w. e. f. 1.4.1988.

2. Inserted by The Salaries and Allowances of the Speaker and the Deputy Speaker of the Legislative Assembly (Tripura) (Second Amendment) Act, 1989, w. e. f. 1.4.1988.

3. Substituted by The Salaries and Allowances of the Speaker and the Deputy Speaker of the Legislative Assembly (Tripura) (Third Amendment) Act, 1999, w. e. f. 1.3.1999.

10. The date on which any person became, or ceased to be, a Speaker or a Deputy Speaker shall be published in the Official Gazette and any such notification shall be conclusive evidence of the fact that he became, or ceased to be, the Speaker or the Deputy Speaker, as the case may be, on that date for all the purposes of this Act. **Notification respecting appointment of Speaker etc. to be conclusive evidence thereof.**
11. The Salaries and Allowances of the Speaker and the Deputy Speaker of the Legislative Assembly (Tripura) Act, 1964 is hereby repealed. **Repeal of Act No. 7 of 1964.**

LIST OF AMENDMENTS

1. The Salaries and Allowances of the Speaker and the Deputy Speaker of the Legislative Assembly (Tripura) (Amendment) Act, 1975, w. e. f. 21.4.1975.
2. The Salaries and Allowances of the Speaker and the Deputy Speaker of the Legislative Assembly (Tripura) (Second Amendment) Act, 1989, w. e. f. 1.4.1988.
3. The Salaries and Allowances of the Speaker and the Deputy Speaker of the Legislative Assembly (Tripura) (Third Amendment) Act, 1999, w. e. f. 1.3.1999.